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Mrs Devashis Panda
G.C. Mohapatra

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CAT/J/II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

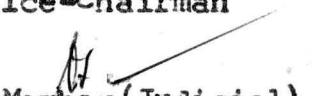
CUTTACK BENCH, CUTTACK

O.A./C.A./R.A. No. 271 1990

Mataragu Seth Applicant (s)

Versus

Union of India Respondent (s)

| Sr. No. | Date | Order with Signature |
|---------|---------|--|
| 1 | 10.8.90 | <p>Heard Mr. G.C.Mohapatra for the applicant. A copy of the application with Annexures has been served on Mr.A.K.Misra, learned Standing Counsel for the Central Govt. Before we admit we would like to hear Mr. A.K.Misra as well. Put up on 11th September, 1990.</p> <p style="text-align: right;">ARL Vice-Chairman</p> <p style="text-align: right;"> Member (Judicial)</p> |
| 2 | 11.9.90 | <p>Heard Mr. A.K.Misra, for the Respondents. It appears that the applicant has been appointed as E.D.D.A. in Remta Branch Post Office. One of the prayer of the applicant is to appoint him as E.D.D.A. in some nearby post office and in fact on 26.2.90 the applicant applied to Respondent No.2 to appoint him as E.D.D.A. in Remta Branch Post-Office (Vide Annexure-5). Since the relief of the applicant as asked for in this application has already been given by the Respondents, there is no meaning admitting the application. The case is disposed of accordingly.</p> <p style="text-align: right;">DR. M Vice-Chairman</p> <p style="text-align: right;"> Member (Judicial)</p> |